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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 191/9/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2018**

Name of the Company: National Oil Well Maintenance Company
V/s.
Essar Oil Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.

2.

ORDER

None present for Operational Creditor/ Petitioner. None present for Respondent.

On the request of Intervener, the matter is adjourned as the consent is already obtained from the side of the petitioner.

List the matter on 27.07.2018.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 6th day of July, 2018.